

Passed on: 15/12/15

THE HINDU SUCCESSION (KERALA AMENDMENT) BILL, 2015

(As passed by the Assembly)

A

BILL

*further to amend the Hindu Succession Act, 1956 in its application to the State of Kerala.*

*Preamble.*—WHEREAS, it is expedient further to amend the Hindu Succession Act, 1956 (Central Act 30 of 1956) in its application to the State of Kerala, for the purposes hereinafter appearing;

BE it enacted in the Sixty-sixth Year of the Republic of India as follows:—

1. *Short title, extent and commencement.*—(1) This Act may be called the Hindu Succession (Kerala Amendment) Act, 2015.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.

2. *Amendment of section 15.*—In the Hindu Succession Act, 1956 (Central Act 30 of 1956), in section 15, after clause (b) of sub-section (2), the following clause shall be inserted, namely:—

“(c) any property inherited by a female Hindu from her pre-deceased son shall devolve, not upon the other heirs referred to in sub-section (1) in the order specified therein, but upon the heirs of the pre-deceased son from whom she inherited the property.”.